



ITEM NO.1

COURT NO.6

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1197/2021

JAIRAM

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

[ONLY IA No. 68692 of 2024 IN CrI. No.1198/2021 IS LISTED]

(IA No. 59680/2020 - EXEMPTION FROM FILING AFFIDAVIT, IA No. 112957/2018 - EXEMPTION FROM FILING O.T., IA No. 145971/2021 - EXEMPTION FROM FILING O.T., IA No. 59679/2020 - EXEMPTION FROM FILING O.T. AND IA No. 59677/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

CrI.A. No. 1198/2021 (II)

(IA No. 68694/2024 - EXEMPTION FROM FILING O.T. AND IA No. 68692/2024 - GRANT OF BAIL)

Date : 11-07-2024 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Appellant(s) Mr. Abhishek Atrey, AOR
Ms. Ambika Atrey, Adv.
Ms. Jyoti Verma, Adv.
Mr. Brijesh Kumar, Adv.
Ms. Vidyottma Jha, Adv.

For Respondent(s) Mr. Akshay Amritanshu, AOR
Mr. Samyak Jain, Adv.

Mr. Sanjeev Malhotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

IA No. 68692/2024 (GRANT OF BAIL) IN CRIMINAL APPEAL NO. 1198/2021

Heard the learned appearing for the parties.

The appellant has undergone actual incarceration for a period of more than 13 years. A statement of so-called antecedents of the appellant is placed on record by the learned counsel appearing for the State. In one case, after pleading guilty, the appellant has undergone the sentence. The other cases against the appellant are of relatively small offences, such as offences punishable under Section 323, 304A, 279, etc. of the Indian Penal Code, 1860. Hence, a case is made out for enlarging the appellant on bail, pending the final disposal of this Appeal.

For that purpose, we direct that the appellant shall be produced before the Trial Court within a period of one week from today. The Trial Court shall enlarge the appellant on bail on appropriate terms and conditions till the final disposal of this Appeal.

The Application stands disposed of accordingly.

Consequently, IA No.68694/2024 seeking exemption from filing official translation stands disposed of.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)